

Non-Introduction of E.P.F. Scheme in Mica Mines and Factories in Hazaribagh, Bihar

657. SHRI MD. JAMILURRAHMAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government are aware that large number of Mica Mines and factories have not been covered by E.P.F. Scheme in the District Hazaribagh (Bihar) and about 100 factories in Giridih Sub-division alone ; and

(b) if so, the steps being taken to cover up all these coverable mica factories and mines in the District of Hazaribagh with retrospective dates ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) : (a) and (b). The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Fund and Family Pension Fund Act, 1952 and is not the direct concern of the Central Government. The Provident authorities have reported that the information is being collected. It will be laid on the Table of the Sabha in due course.

E.P.F. Scheme in Bharat Coffee House, Patna

658. SHRI MD. JAMILURRAHMAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Bharat Coffee House, Patna is not covered under the Employees' Provident Fund Act, 1952 ;

(b) whether Government are aware that there are more than requisite number of employees and that it has completed its infancy period long back but it has not been brought within the ambit of Employees' Provident Funds Act ; and

(c) if so, the circumstances under which it was not covered ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) : (a) to (c). The administration of the Employees' Provident Fund is the concern of the Central Board of Trustees set up under the Employees' Provident Funds and Family Pension Fund Act, 1952 and is not

the direct concern of the Central Government. The Provident Fund Authorities have reported that the information is being collected. It will be laid on the Table of the Sabha in due course.

Report of the Technical Consultants on taking over of Coking Coal Mines

659. SHRI AMARNATH VIDYALANKAR : Will the Minister of STEEL AND MINES be pleased to state whether Government will place on the Table of the House the Report of the technical consultants on taking over of the Coking Coal Mines, whose expert opinion was sought by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAHNAWAZ KHAN) : The Government did not seek the expert opinion of any technical consultant in the recent past on the take over of the coking coal mines ; however, a number of Committees which have examined the problems of the coal industry from 1937 onwards, had recommended the nationalisation of the coal mines in the Bengal-Bihar area.

With-holding of Payment to workers by Victory Colliery and Nimcha Colliery

660. SHRI MOHAMMAD ISMAIL : SHRI ROBIN SEN :

Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 26 on the 27th May, 1971 and state :

(a) whether the Victory Colliery (M) Group and Nimcha Colliery Karnari management, Raniganj Burdwan are still with-holding the workers' payments for many months ; and

(b) if so, the action taken by Government to force the managements of these collieries to clear the due wages to the workers.

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R.K. KHADILKAR) : (a) Victory Colliery has paid the outstanding dues of the workers whereas Nimcha Colliery, which has been closed since 26-4-1971, has not paid dues to workers.

(b) (i) The Colliery Mazdoor Sabha has